

**CUSTOMS EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,**

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing: 12.09.2017

Appeal No. ST/638/2011-ST[DB]

[Arising out of the Order-in-Original No. 03/Commr/ST/IND/08 dated 17.07.2008, passed by the Commissioner of Central Excise, Indore]

M/s. B.P.T. Polymers Pvt. Ltd. ... Appellant

Vs.

C.C.E. Indore ... Respondent

Appearance:

Present None for the appellant

Present Shri Amresh Jain, DR for the respondent

**Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Technical Member**

FINAL ORDER No. 56656/2017

Per Justice (Dr.) Satish Chandra:

On 28.09.2016 the case was adjourned as none present. Again on 05.12.2016, 12.01.2017 and 03.03.2017 none appeared on behalf of the appellant. On 25.04.2017 Shri Abhishek Jaju had appeared to represent the appellant and the case was adjourned. Again on 08.06.2017 and 01.08.2017 none appeared on behalf of the appellant.

2. Today, in the revised list, none is present on behalf of the appellant nor any adjournment application is available on record.

3. It seems that the assessee is not interested in pursuing his appeal.
4. It may mention that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
5. In view of the above, the appeal is dismissed for default.

[Dictated and Pronounced in the open court]

(V. Padmanabhan)
Technical Member

(Justice Dr. Satish Chandra)
President

Bhanu